

₹10L custody deaths' relief

The NHRC has recommended ₹10 lakh relief in two cases of custody deaths, highlighting concerns about jail conditions and rights violations. In March, 156 cases of deaths in judicial custody were registered, contributing to the 2,210 pending cases, which constitute 20% of the total pending cases with NHRC. It recommended ₹1 lakh for irregularities in government hospitals and ₹50,000 for public servants' inaction.



Justice sought for murdered Ganjam girl

Compensation demanded

RAJEEV RATHAN Bhubaneswar

Outrage grows in Odisha, following the tragic death of a four-year-old girl in Ganjam district. The child, daughter of Ashok Swain from Mahanala village, went missing from Khalinga village on April 25, 2025 and was found murdered at an abandoned Anganwadi Kendra the next day.

While police have registered a case under Patapura Police station case 229/2025, the lack of arrests has fueled accusations of negligence. A key demand is the immediate provision of compensation to the victim's family. The District Legal Services Authority (DLSA) in Ganjam, has been criticised for its inaction in processing compensation under the Odisha Victim Compensation Scheme, 2018.

Human rights activist Jayanta Kumar Das has petitioned the National Human Rights Commission (NHRC) to intervene. The petition emphasises the urgency of financial relief for the family, alongside demands for the swift prosecution of the culprits and accountability for police failures.



Lecture highlights humanitarian activism



And legal aid partnerships

RAJEEV RATHAN Bhubaneswar

National Human Rights
Commission (NHRC) Member Justice Dr Bidyut Ranjan
Sarangi on Saturday underscored the urgent need to
strengthen humanitarian activism and legal aid partnerships to address the rising incidents of human rights violations.

Speaking as the chief guest at a lecture organised by the Ganjam District Advocates' Association at its temporary office in Brahmapur, Justice Sadangi said that despite increasing violations, particularly among poor, marginalized, and neglected communities, silence and apathy continue to pose a grave threat to the foundations of democracy. He called upon the legal fraternity to proactively intervene in cases of human rights violations and ensure justice for vulnerable sections of society.

"Lawyers must prioritise action in cases involving the rights of the helpless and neglected. Their proactive role is essential for safeguarding democracy," Justice Sarangi said.

State Bar Association member Sanjit Kumar Panigrahi also addressed the gathering, emphasising that the protection of fundamental human rights forms the cornerstone of governance systems worldwide. He noted that although the Indian Constitution accords highest priority to human rights, a large section of citizens remains unaware of their entitlements due to lack of awareness and education.

District Circuit Judge Rupshree Chowdhury, association vice-president TK Reddy, secretary T Venket Rao, joint secretary Asit Sabat and several other prominent lawyers were present at the event.

The programme was presided over by association president Manoj Patnaik.



NHRC orders ₹10 lakh relief in two cases of custodial death

NEW DELHI, APR 27

AMID National Human Rights Commission's renewed focus on conditions in prisons and its plan to seek data on women inmates from all states, the rights panel has settled two cases of death in judicial custody by recommending a total relief of Rs 10 lakh, official data showed.

The monetary relief was recommended for the victims' kin in March in cases where public servants, overseeing the functioning of prisons, had either violated human rights or were negligent in protecting them.

During March, 156 fresh cases of deaths in judicial custody were registered by the NHRC.

Deaths in judicial custody form almost 20 per cent (2,210 cases) of the 10,340 cases, related to various issues, that were pending in the rights panel as of April 7, according to the Ministry of Home Affairs' records.

During March, the NHRC also recommended monetary relief of Rs 1 lakh in a case related to irregularities in government hospitals and primary health centres.

In another case, the panel suggested Rs 50,000 relief in a matter related to public servants' failure in taking lawful action.

Last month, the rights panel also registered 12 cases of deaths in police custody. Till April 7, as many as 259 such matters of alleged police excesses were pending in the NHRC, according to data. –IANS



Trafficking charges could be added: Cops

TIMES NEWS NETWORK

Bhopal: The investigation into the rape and blackmailing cases registered at Bag Sewania, Jehangirabad, and Ashoka Garden police stations could be widened to include potential charges of human trafficking and organised crime, police officials confirmed.

Notably, the rape and blackmailing case involving girls, students at a private college on Raisen Road, came to the fore a couple of days ago. A group of girls, including a minor, were allegedly targeted by a group of youths, students, and former students at their college.

Police findings reveal that the accused not only exploited the survivors individually but they were abused by other men as well. Investigators are examining whether others, not yet named in the FIRs, forced the victims into sexual exploitation.

The accused recorded multiple explicit videos of the victims and shared them amongst themselves via smartphones.

The devices were sent to the Forensic Science Laboratory (FSL) to check for deleted material. An accused

NHRC Takes Cognisance

Bhopal: Taking serious note of the case, the National Human Rights Commission (NHRC) issued a notice to the Bhopal Police Commissioner on Saturday. The NHRC has sought a detailed report on the action taken within two weeks. TNN

was arrested from Panna. He ran a dance class and lured the girls in trap. The three FIRs werefiled under relevant sections of BNS, POCSO Act, and MP Freedom of Religion Act.

Four survivors have come forward, including two sisters. Investigators found that one of the victims was coerced into introducing her younger sister to the group.

The investigation further revealed that the accused were addicted to ganja (cannabis) and forced the victims to consume the drug before sexually assaulting them. Each accused allegedly played a different role in the crimes—while some procured drugs, others arranged rooms and transportation for the victims.



NHRC seeks ATR on electrocution death in Bhadrak dist

STATESMAN NEWS SERVICE

BALASORE 27APRIL:

The National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) from the district collector and the superintendent of police of Bhadrak on the the incident which caused death of two persons and injuries several others due to electrocution on 14 April 2025 during celebration of the Maha Vishuba Sankranti in Hatuari village. The NHRC also sought for ATR

from the Chairman, TPNorthern Odisha Distribution Limited, power distribution company.

The NHRC was moved by lawyer and activist Radhakanta Tripathy. A DJ-equipped Patua Yatra procession came in contact with an 11 kV high-voltage power line near the Mangala temple, resulting in the fatal mishap. Sarat Mahalik of Arasa village and Munna Mallik of Hatuari village died while many others including women and children sustained injuries alleged Tripathy.

Tripathy requested the NHRC to issue notice to the Chief Secretary, Odisha and district Collector, Bhadrak to take legal action against the wrong doers and against the errant officials for lack of supervision of live wires, use of DIs in the festival and to ensure stoppage of use of DJs in all the functions and processions. The petitioner also prayed for adequate compensation to the family members of the deceased and the Injured persons with proper medical care.



छात्राकोजिंदा जलाने के मामले में मांगा जवाब

मुजफ्फरपुर, प्रसं। अहियापुर थाना के नाजिरपुर मोहल्ला में पांच साल पहले इंटर की छात्रा को जिंदा जलाकर मार डालने के मामले में राष्ट्रीय मानवाधिकार आयोग ने पुलिस से जवाब तलब किया है। आयोग ने पूछा है कि पीड़ित पक्ष को अब तक मुआवजा मिला या नहीं। मुआवजा दिलाने के लिए पुलिस की ओर से क्या कार्रवाई हुई है। मामले में पीड़ित पक्ष की ओर से मानवाधिकार आयोग में वर्ष 2021 में याचिका दाखिल की गई थी। इस पर सुनवाई हो रही है। इसमें पुलिस से जवाब मांगा है।

आयोग से जवाब तलब होने पर अहियापुर थाने की पुलिस ने जिला कल्याण अधिकारी को प्रस्ताव भेजा है। इसमें पूरी घटना और कार्रवाई का जिक्र करते हुए पुलिस ने कल्याण अधिकारी से आग्रह

- मानवाधिकार आयोग ने पूछा-मुआवजा दिया गया या नहीं
- कल्याण विभाग को पुलिस ने भेजा मुआवजे का प्रस्ताव

किया है कि यदि ऐसे मामले में प्रावधान है तो पीड़ित पक्ष को मुआवजे का भुगतान कराया जाए। इस प्रस्ताव की प्रति मानवाधिकार आयोग को भी भेजी जाएगी।

इंटर की छात्रा के साथ मोहल्ले का युवक राजा राय अकसर छेड़खानी करता था। सात दिसंबर 2019 की शाम छात्रा घर में अकेली थी। राजा अपने दोस्त के साथ घर में घुस गया व गलत करने का प्रयास किया। विरोध करने पर उसे आग के हवाले कर दिया।

NHRC: National Human Rights Commission

Yes Punjab

NHRC orders Rs 10 lakh relief in 2 cases of custodial death

https://yespunjab.com/nhrc-orders-rs-10-lakh-relief-in-2-cases-of-custodial-death/ Amid National Human Rights Commission's renewed focus on conditions in prisons and its plan to seek data on women inmates from all states, the rights panel has settled two cases of death in judicial custody by recommending a total relief of Rs 10 lakh, official data showed.

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During March, the NHRC also recommended monetary relief of Rs 1 lakh in a case related to irregularities in government hospitals and primary health centres.

In another case, the panel suggested Rs 50,000 relief in a matter related to public servants' failure in taking lawful action.

Last month, the rights panel also registered 12 cases of deaths in police custody. Till April 7, as many as 259 such matters of alleged police excesses were pending in the NHRC, according to data.

Most of the cases relate to law enforcement personnel abusing their authority, violating citizens' rights and engaging in illegal or unethical conduct, leading to the death of a suspect or accused in an offence after arrest.

Earlier, the NHRC took suo motu cognisance of the various difficulties being faced by prisoners, including women and their children, and sought reports from all the states by the first week of May.

The issues of overcrowding, lack of basic amenities and healthcare facilities in jails were brought to NHRC's notice by its Special Monitors and Rapporteurs after visiting various jails, said an official.

Some of the other concerns raised included the violation of the rights to dignity and safety of the women prisoners, increased violence against them causing mental distress, unhygienic conditions without adequate toilets, sanitary napkins, clean drinking water facilities and poor quality food resulting in malnourishment, particularly in the pregnant women and lactating mothers.

The NHRC also took note of complaints related to a lack of educational opportunities for children of women prisoners living in jails with them, non-implementation of their welfare programmes, including legal aid, vocational training and rehabilitation.

The Commission has issued notices to the Chief Secretaries of all the States and Union Territories seeking information on the number of women prisoners lodged in jails, the number of women prisoners whose babies are lodged in jails on account of the mothers being incarcerated and the number of women prisoners, who are convicted prisoners and those who are undertrials.

To decongest prisons, the NHRC has also sought data from states on the number of women and men undertrial prisoners languishing for more than a year in jail.(Agency)

Orissa Post

NHRC seeks ATR on woman's suicide after killing two daughters

https://www.orissapost.com/nhrc-seeks-atr-on-womans-suicide-after-killing-two-daughters/

Kendrapara: The National Human Rights Commission (NHRC) has sought a detailed Action Taken Report (ATR) from the Jagatsinghpur Superintendent of Police (SP) regarding the case of a woman who allegedly killed her two daughters before committing suicide.

The NHRC Friday directed the SP to submit the ATR within four weeks. According to reports, a 34-year-old woman from Pokariapada village under Kujang in Jagatsinghpur district allegedly committed suicide after killing her two physically disabled daughters by throwing them into a village pond last October.

Acting on a petition filed by human rights defender Radhakanta Tripathy, the apex rights panel issued the direction. The complainant, Tripathy, alleged that the victim, Jhili Parida, was tortured by her in-laws for dowry and further abuse after giving birth to two disabled daughters.

Facing extreme cruelty, especially after her in-laws allegedly attempted to kill the children, she threw both her daughters, aged 4 and 2 years, into the village pond October 7 last year. The woman later hanged herself from a tree.

The deceased woman's brother, Madhav, filed an FIR at Kujang police station detailing the abuse and the tragic incident.

"Let a copy of the complaint be transmitted to the Superintendent of Police, Jagatsinghpur, Odisha, calling for an Action Taken Report within four weeks," stated the commission in its direction.

New Indian Express

UN-linked body has recommended for downgrading NHRC's accreditation: NGO

https://www.newindianexpress.com/states/tamil-nadu/2025/Apr/27/un-linked-body-has-recommended-for-downgrading-nhrcs-accreditation-ngo

Calling it a big blow to the country and the commission, Tiphagne blamed the inaction of the commission during the chairmanship of Justices HL Dattu and Arun Mishra.

MADURAI: The Sub Committee of Accreditation (SCA) of the Global Alliance of National Human Rights Institutions (GANHRI), a Geneva-based, UN-linked body, has recommended downgrading the accreditation of India's National Human Rights Commission (NHRC) to 'B' from 'A', expressing concerns over its independence and effectiveness in conforming with international norms, said Henri Tiphagne, the executive director of NGO People's Watch, on Saturday.

Addressing media persons in Madurai, Tiphagne said the NHRC involving police officers in its investigations, lack of transparency in other appointments, and failure in addressing various human rights violations are reasons cited for the commission's downgrade.

Though the SCA of GANHRI stated it gave several chances to the NHRC to rectify the above issues by deferring its accreditation for two consecutive years, it added sufficient steps were not taken to implement the suggestions.

Calling it a big blow to the country and the commission, Tiphagne blamed the inaction of the commission during the chairmanship of Justices HL Dattu and Arun Mishra. The NHRC has appealed against the decision and the same is pending, he added. Tiphagne, however, expressed hope that the current chairman, Justice V Ramasubramanian, would do the needful to retain the 'A' status.

Meanwhile, the SCA stated in its report that as per GANHRI statutes, a recommendation to downgrade does not take effect for a period of one year. This allows an opportunity for the NHRC to provide the documentary evidence necessary to establish its continued conformity with the Paris Principles, it added.

Janta se Rishta

NHRC ने दो बेटियों की हत्या और महिला की आत्महत्या पर ATR मांगी

https://jantaserishta.com/local/odisha/nhrc-seeks-atr-on-murder-of-two-daughters-and-suicide-of-woman-3979410

Kendrapara केंद्रपाड़ा: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जगतिसंहपुर के पुलिस अधीक्षक (एसपी) से एक महिला के मामले में विस्तृत कार्रवाई रिपोर्ट (एटीआर) मांगी है, जिसने कथित तौर पर आत्महत्या करने से पहले अपनी दो बेटियों की हत्या कर दी थी। एनएचआरसी ने शुक्रवार को एसपी को चार सप्ताह के भीतर एटीआर जमा करने का निर्देश दिया। रिपोर्टों के अनुसार, जगतिसंहपुर जिले के कुजांग के पोकरियापाड़ा गांव की 34 वर्षीय महिला ने पिछले अक्टूबर में अपनी दो शारीरिक रूप से विकलांग बेटियों को गांव के तालाब में फेंक कर कथित तौर पर हत्या करने के बाद आत्महत्या कर ली थी। मानवाधिकार रक्षक राधाकांत त्रिपाठी द्वारा दायर याचिका पर कार्रवाई करते हुए, शीर्ष अधिकार पैनल ने निर्देश जारी किया।

शिकायतकर्ता त्रिपाठी ने आरोप लगाया कि पीड़िता, झिलि परिदा को उसके ससुराल वालों ने दहेज के लिए प्रताड़ित किया और दो विकलांग बेटियों को जन्म देने के बाद और भी अधिक दुर्व्यवहार किया। अत्यधिक क्रूरता का सामना करना पड़ा, खासकर जब उसके ससुराल वालों ने कथित तौर पर बच्चों को मारने का प्रयास किया, तो उसने पिछले साल 7 अक्टूबर को अपनी दोनों बेटियों, 4 और 2 साल की उम्र को गांव के तालाब में फेंक दिया। बाद में महिला ने खुद को एक पेड़ से लटका लिया। मृतक महिला के भाई माधव ने कुजांग पुलिस स्टेशन में दुर्व्यवहार और दुखद घटना का विवरण देते हुए एक प्राथमिकी दर्ज कराई। आयोग ने अपने निर्देश में कहा, "शिकायत की एक प्रति पुलिस अधीक्षक, जगतसिंहपुर, ओडिशा को भेजी जाए और चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी जाए।"

Janta se Rishta

संयुक्त राष्ट्र से जुड़ी संस्था ने एनएचआरसी की मान्यता घटाने की सिफारिश की है: NGO

https://jantaserishta.com/local/tamil-nadu/an-organization-affiliated-to-the-united-nations-has-recommended-reducing-the-recognition-of-nhrc-ngo-3979889

मदुरै: जिनेवा स्थित संयुक्त राष्ट्र से जुड़ी संस्था ग्लोबल अलायंस ऑफ नेशनल ह्यूमन राइट्स इंस्टिट्यूशंस (GANHRI) की मान्यता उप समिति (SCA) ने भारत के राष्ट्रीय मानवाधिकार आयोग (NHRC) की मान्यता को 'A' से घटाकर 'B' करने की सिफारिश की है। एनजीओ पीपुल्स वॉच के कार्यकारी निदेशक हेनरी टिफाग्ने ने शनिवार को यह जानकारी दी। मद्रै में मीडियाकर्मियों को संबोधित करते हुए टिफाग्ने ने कहा कि NHRC द्वारा अपनी जांच में पुलिस अधिकारियों को शामिल करना, अन्य नियुक्तियों में पारदर्शिता की कमी और विभिन्न मानवाधिकार उल्लंघनों को संबोधित करने में विफलता आयोग की मान्यता को कम करने के लिए कारण बताए गए हैं। हालांकि GANHRI की SCA ने कहा कि उसने NHRC को लगातार दो वर्षों तक इसकी मान्यता को स्थगित करके उपरोक्त मुद्दों को सुधारने के लिए कई मौके दिए, लेकिन उसने यह भी कहा कि सुझावों को लागू करने के लिए पर्याप्त कदम नहीं उठाए गए। देश और आयोग के लिए इसे बड़ा झटका बताते हुए, टिफागने ने न्यायमूर्ति एचएल दत्तु और अरुण मिश्रा की अध्यक्षता के दौरान आयोग की निष्क्रियता को दोषी ठहराया। उन्होंने कहा कि एनएचआरसी ने फैसले के खिलाफ अपील की है और यह लंबित है। हालांकि. टिफागने ने उम्मीद जताई कि मौजुदा अध्यक्ष न्यायमूर्ति वी रामसुब्रमण्यम 'ए' दर्जा बरकरार रखने के लिए जरूरी कदम उठाएंगे। इस बीच, एससीए ने अपनी रिपोर्ट में कहा कि जीएएनएचआरआई के नियमों के अनुसार, डाउनग्रेड करने की सिफारिश एक साल की अवधि के लिए प्रभावी नहीं होती है। इसने एनएचआरसी को पेरिस सिद्धांतों के साथ अपनी निरंतर अनुरूपता स्थापित करने के लिए आवश्यक दस्तावेजी सबुत प्रदान करने का अवसर दिया।

Janta se Rishta

एनएचआरसी ने हिरासत में मौत के दो मामलों में 10 लाख रुपये की राहत का आदेश दिया

https://jantaserishta.com/delhi-ncr/nhrc-orders-rs-10-lakh-relief-in-2-cases-of-custodial-death-3979994

New Delhi नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग द्वारा जेलों की स्थिति पर नए सिरे से ध्यान केंद्रित करने और सभी राज्यों से महिला कैदियों के बारे में डेटा प्राप्त करने की योजना के बीच, अधिकार पैनल ने न्यायिक हिरासत में मौत के दो मामलों का निपटारा करते हुए कुल 10 लाख रुपये की राहत की सिफारिश की है, आधिकारिक आंकड़ों से पता चला है।

मार्च में पीड़ितों के परिजनों के लिए मौद्रिक राहत की सिफारिश की गई थी, ऐसे मामलों में जहां जेलों के

कामकाज की देखरेख करने वाले लोक सेवकों ने या तो मानवाधिकारों का उल्लंघन किया था या उनकी सुरक्षा में लापरवाही बरती थी।

मार्च के दौरान, एनएचआरसी द्वारा न्यायिक हिरासत में मौत के 156 नए मामले दर्ज किए गए।गृह मंत्रालय के रिकॉर्ड के अनुसार, 7 अप्रैल तक अधिकार पैनल में विभिन्न मुद्दों से संबंधित 10,340 मामलों में से न्यायिक हिरासत में मौतें लगभग 20 प्रतिशत (2,210 मामले) थीं।

मार्च के दौरान, एनएचआरसी ने सरकारी अस्पतालों और प्राथमिक स्वास्थ्य केंद्रों में अनियमितताओं से संबंधित एक मामले में 1 लाख रुपये की आर्थिक राहत की भी सिफारिश की।एक अन्य मामले में, पैनल ने कानूनी कार्रवाई करने में लोक सेवकों की विफलता से संबंधित मामले में 50,000 रुपये की राहत का सुझाव दिया।पिछले महीने, मानवाधिकार पैनल ने पुलिस हिरासत में मौतों के 12 मामले भी दर्ज किए। आंकड़ों के अनुसार, 7 अप्रैल तक एनएचआरसी में कथित पुलिस ज्यादितयों के 259 ऐसे मामले लंबित थे।

अधिकांश मामले कानून प्रवर्तन कर्मियों द्वारा अपने अधिकार का दुरुपयोग करने, नागरिकों के अधिकारों का उल्लंघन करने और अवैध या अनैतिक आचरण में लिप्त होने से संबंधित हैं, जिसके कारण गिरफ्तारी के बाद किसी संदिग्ध या आरोपी की मौत हो जाती है।

इससे पहले, एनएचआरसी ने महिलाओं और उनके बच्चों सहित कैदियों द्वारा सामना की जा रही विभिन्न कठिनाइयों का स्वतः संज्ञान लिया और मई के पहले सप्ताह तक सभी राज्यों से रिपोर्ट मांगी।

एक अधिकारी ने बताया कि जेलों में कैदियों की अधिक संख्या, बुनियादी सुविधाओं और स्वास्थ्य सुविधाओं की कमी के मुद्दे एनएचआरसी के संज्ञान में उसके विशेष निगरानीकर्ताओं और प्रतिवेदकों द्वारा विभिन्न जेलों का दौरा करने के बाद लाए गए।

उठाई गई कुछ अन्य चिंताओं में महिला कैदियों के सम्मान और सुरक्षा के अधिकारों का उल्लंघन, उनके खिलाफ बढ़ती हिंसा के कारण मानसिक परेशानी, पर्याप्त शौचालयों, सैनिटरी नैपिकन, स्वच्छ पेयजल सुविधाओं के बिना अस्वच्छ स्थिति और खराब गुणवत्ता वाले भोजन के कारण कुपोषण, विशेष रूप से गर्भवती महिलाओं और स्तनपान कराने वाली माताओं में कुपोषण शामिल हैं। एनएचआरसी ने जेलों में रहने वाली महिला कैदियों के बच्चों के लिए शिक्षा के अवसरों की कमी, कानूनी सहायता, व्यावसायिक प्रशिक्षण और पुनर्वास सहित उनके कल्याण कार्यक्रमों के गैर-कार्यान्वयन से संबंधित शिकायतों पर भी ध्यान दिया।

आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सिववों को नोटिस जारी कर जेलों में बंद मिहला कैदियों की संख्या, उन मिहला कैदियों की संख्या जिनके बच्चे जेलों में बंद हैं क्योंकि उनकी मां जेल में हैं और उन मिहला कैदियों की संख्या, जो दोषी हैं और जो विचाराधीन हैं। जेलों में भीड़ कम करने के लिए, एनएचआरसी ने राज्यों से जेलों में एक साल से अधिक समय से बंद मिहला और पुरुष विचाराधीन कैदियों की संख्या के बारे में भी डेटा मांगा है।

Divya Bhaskar

અમરેલી લેટરકાંડનો મામલો:રાષ્ટ્રીય માનવ અધિકાર આયોગે અમરેલીના જિલ્લા પોલીસ અધિક્ષકને નોટિસ ફટકારી, યાર અઠવાડિયામાં રિપોર્ટ રજૂ કરવા આદેશ

https://www.divyabhaskar.co.in/local/gujarat/amreli/news/national-human-rights-commission-issues-notice-to-amreli-district-superintendent-of-police-in-payal-goticase-134919234.html

અમરેલી તાલુકાના વિઠ્ઠલપુર (ખંભાળિયા) ગામમાં રહી અમરેલીમાં મનીષ વધાશિયાની ઓફિસમાં ટાઈપિંગ કામ કરતી 20 વર્ષની પાયલ ગોટી નામની યુવતીને અમરેલી પોલીસ દ્વારા સ્થાનિક ધારાસભ્યને બદનામ કરવાના કહેવાતા લેટર કાંડની ધટનામાં સાક્ષી બનાવવાના બદલે કેસમાં આરોપી બનાવ